CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHARESHOLDERS OF

INTELLVISIONS SOFTWARE LIMITED

In compliance with Regulations 3(1) and 3(2) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011

This Corrigendum to the Detailed Public Statement ("**Corrigendum**") is being issued by Chartered Capital and Investment Limited ("**Manager to the Offer" or "CCIL**"), for and on behalf of **SAM Financial Services Private Limited and Mr. Ajay Dilkush Sarupria** (hereinafter collectively referred to as "**Acquirers**") **along with Mrs. Jasmine Ajay Sarupria, Mr. Rajasekharan Menon, Mrs. Anuradha R. Menon and Mrs. Pruthu P. Patel as Person Acting in Concerts with the Acquirers** ("hereinafter collectively referred to as **PACs**") pursuant to and in compliance with Regulation 3(1) and Regulation 3(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("**Regulations**"). This Corrigendum should be read in continuation of, and in conjunction with the Detailed Public Statement ("**DPS**") which appeared on Tuesday, June 25, 2013.

Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the DPS, unless otherwise specified.

The shareholders of Intellvisions Software Limited are requested to note the developments/ amendments with respect to and in connection with DPS are as under and should be read accordingly.

A. **The revised schedule of activities pertaining to Open Offer is set forth below:**

Sr. No.	Activity	Original Schedule Day and Date	Revised Schedule Day and Date
1.	Date of Public Announcement (PA)	Tuesday, June 18, 2013	Tuesday, June 18, 2013
2.	**Date of publication of the Detailed Public Statement (DPS)**	**Tuesday, June 25, 2013**	**Tuesday, June 25, 2013**
3.	**Identified Date***	**Thursday, July 25, 2013**	**Monday, August 05, 2013**
4.	Date by which Letter of offer (LOO) will be dispatched to the Shareholders	Thursday, August 01, 2013	Tuesday, August 13, 2013
5.	Last date for upward revision of Offer Price and/or Offer Size	Friday, August 02, 2013	Wednesday, August 14, 2013
6.	Last date by which Board of Director of the Target Company shall give its recommendation	Monday, August 05, 2013	Monday, August 19, 2013
7.	Offer opening Public Announcement	Wednesday, August 07, 2013	Tuesday, August 20, 2013
8.	**Date of commencement of Tendering Period (Offer opening Date)**	**Thursday, August 08, 2013**	**Wednesday, August 21, 2013**
9.	**Date of closing of tendering period (Offer closing Date)**	**Friday, August 23, 2013**	**Tuesday, September 03, 2013**
10.	Date by which all requirements including payment of consideration would be completed	Friday, September 06, 2013	Wednesday, September 18, 2013

**Date falling on the 10th Working Day prior to the commencement of the Tendering Period, for the purposes of determining the Shareholders to whom the Letter of Offer shall be sent.*

B. **Change in Consolidated Offer Price**

The interest payable @10% per annum on the Offer Price of Rs. 15/-per share has been revised from Rs. 0.50 per share to Rs. 0.55 per share due to change in last date to complete all requirements including payment of consideration from Friday, September 06, 2013 to Wednesday, September 18, 2013. In view of that the Consolidated Offer Price has been revised from **Rs. 15.50 per fully paid up equity share/voting rights to Rs. 15.55 per fully paid up equity share/voting rights.**

C. **Financial Arrangements**

In light of the revision of interest amount and consequently increase in Consolidated Offer Price, the total requirement of funds for this Offer on the basis of Consolidated Offer Price (assuming full acceptance of this offer) would be Rs. 4,61,30,630/- (Rupees Four Crores Sixty One Lakh Thirty Thousand Six Hundred and Thirty Only).

D. Due to non applicability of Regulation 3(3), the reference of Regulation 3(3) has been removed from all relevant places appearing in the DPS.

The changes made at 'B' and 'D', wherever appeared in Public Announcement dated Tuesday, June 18, 2013 should be read accordingly.

The Acquirers, PACs and the Directors of Acquirer accept full responsibility for the information contained in this Corrigendum to the DPS and also for the obligations of the Acquirers and PACs laid down in the Regulations, as amended.

A copy of this Corrigendum will be available at SEBI website at http://www.sebi.gov.in.

For further details, please refer to the Letter of Offer issued by the Acquirers and PACs.

ISSUED BY MANAGER TO THE OFFER

CHARTERED CAPITAL AND INVESTMENT LIMITED

SEBI Registration No.: INM000004018

418-C,"215 Atrium", Andheri Kurla Road, Andheri (East), Mumbai – 400 093

Tel No.: 022 6692 4111, Fax No.: 022 6692 6222, Email: mumbai@charteredcapital.net

Contact Person: Mrs. Menka Jha/Ms. Swati Agrawal

'Sobhagya'

For and on behalf of the Acquirers
SAM Financial Services Private Limited and Mr. Ajay Dilkush Sarupria,
and of the PACs, Mrs. Jasmine Ajay Sarupria, Mr. Rajasekharan Menon,
Mrs. Anuradha R. Menon and Mrs. Pruthu P. Patel

Place: Mumbai
Date: 13-08-2013